


OFFICE OF THE DISTRICT & SESSIONS JUDGE (NORTH): ROHINI COURT, DELHI

ORDER

I hereby authorise the following Judicial Officers of Delhi Higher Judicial Service, under section 10 (3) of the Criminal Procedure Code, 1973 to dispose of Bail /Urgent Criminal Applications pertaining to all the police stations/investigating Agencies of North District, the Narcotics Drugs & Psychotropic Substances Act, 1985, the Terrorist and Disruptive Activities (Prevention) Act, 1987, the Prevention of Terrorism Act, 2002, Pocs0 Act and the Maharashtra Control of Organized Crime Act, 1999 (North District) and under section 21-A of the Punjab Courts (Delhi Amendment) Act 1997 to exercise all the powers as vested in the undersigned under section 34 of Punjab Court Act, 1918, to also hear and dispose of urgent Civil matters pertaining to North District during the period mentioned against their names during winter vacation 2017 w.e.f. 26.12.2017 to 30.12.2017.

S.No	Name of Judicial Officers	Designation	Detention Period
1.	Ms. Bimla Kumari	ASJ/Spl. Fast Track Court	26.12.2017
2.	Sh. S.S. Malhotra	Presiding Officer-MACT-01	27.12.2017
3.	Sh. Jitendra Kumar Mishra	Spl. Judge NDPS Act	28.12.2017, 29.12.2017 & 30.12.2017

- Note:-*
1. The Judicial Officer available on the day shall act as officiating District & Sessions Judge on that particular working day and shall look after the Administrative work of the North District and any correspondence with Hon'ble High Court shall be made with prior telephonic concurrence of the undersigned.
  2. The above mentioned Judicial officers shall hold the court in their respective Court Rooms during winter vacation and shall be assisted by their own court staff.
  3. The Judicial Officers mentioned above & the court staff detained by them would be entitled to compensatory leave (in lieu of detention) to be availed during the English calendar year 2018.

  
(DILBAG SINGH PUNIA)  
DISTRICT & SESSIONS JUDGE (NORTH)  
ROHINI COURT COMPLEX, DELHI

No. 34830 - 34862 F2(9)/Judl./W.Vac/North/RC/2017

Dated: 15/12/17

**Copy forwarded for information & necessary action to :**

1. The Registrar General, High Court of Delhi, New Delhi.
2. The District & Sessions Judge, (HQ) Delhi.
3. The District & Sessions Judge, (N/W), Delhi
4. The Chief Metropolitan Magistrate, North-District, Rohini Courts, Delhi.
5. The Administrative Civil Judge, North-District, Rohini Courts, Delhi.
6. The Judicial Officers concerned.
7. The Chief Public Prosecutor, North-District, Rohini Courts, Delhi.
8. The Officer In-Charge/Controlling officer, Pool Car, Rohini Courts, Delhi.
9. DDO Accounts Branch, North-District, Rohini Courts, Delhi.
10. All AOJs/ Branch In-Charge of North District, Rohini Courts, Delhi.
11. AOJ/Branch In-Charge, Filling Section, Rohini Courts, Delhi.
12. The secretary, Bar Association, Rohini Courts, Delhi.
13. Dealing Clerk, Facilitation Centre, Rohini Court Complex, Delhi.
14. The Website, North District, Rohini Court Complex, Delhi
15. The Website Committee (Hindi & English) Tis Hazari Courts, Delhi
16. The PS to District & Sessions Judge, North, Rohini Courts, Delhi.
17. The In-Charge Constable Branch, Rohini Courts, Delhi.